

11.09.2020

Present: Sh. T.P. Negi, Ld. Sr. PP for CBI

Proceedings against accused B.M.Seth (A-13) and V.P.Sharma (A-16) already stand abated vide orders dated 31.05.2018 and 20.08.2018 respectively

Sh. Abhishek Prasad, Ld. Counsel for accused Kirshan Kumar A-2, Yogi Raj A-3 and Mohit Saxena A-12

Sh. R.S. Ahuja, Ld. Counsel for accused R.K.Srivastava A-1, Ashwani Sharma A-7, Naveen Kaushik A-8, Sandeep Sahni A-10, Ashutosh Pant A-11 and Sunita Malhotra A-15

Sh. S.K. Bhatnagar, Ld. Counsel for accused P.K. Thirwani, S. Subramanyam and Vinod Gupta
Accused P.N. Manchanda also in attendance

None for other accused persons.

This case has been taken up through video conferencing via Cisco Webex app.

Matter is pending for prosecution evidence. However, in terms of administrative orders of Hon'ble High Court, presently evidence is not being recorded due to Covid pandemic.

Put up for same purpose on 16.10.2020.

(Sanjay Bansal)
Spl. Judge (PC Act) CBI-16
RADC, New Delhi.
11.09.2020